

ACT No. XXIX OF 1930.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th July, 1930.)

An Act further to amend the Benares Hindu University Act, 1915, for certain purposes.

WHEREAS it is expedient further to amend the Benares Hindu University Act, 1915, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Benares Hindu University (Amendment) Act, 1930. Short title.

2. In section 7 of the Benares Hindu University Act, 1915 (hereinafter referred to as the said Act),— Amendment of section 7, Act XVI of 1915.

(a) for the words " the Pro-Chancellor " the words " the Pro-Chancellors, of whom there shall be two " shall be substituted; and

(b) after item VIII the following item shall be inserted, namely:—

" VIII A.—The Standing Finance Committee,".

3. In sub-section (1) of section 12 of the said Act, for the word " seventeen " the word " twenty " shall be substituted. Amendment of section 12, Act XVI of 1915.

4. After section 16 of the said Act, the following section shall be inserted, namely:— Insertion of new section 16A in Act XVI of 1915.

" 16A. The University shall constitute for the benefit of its officers, teachers and other servants such pension or provident fund as it may deem fit in such manner and subject to such conditions as may be prescribed by the Statutes." Pension or Provident Fund.

5. In section 17 of the said Act,—

(a) in sub-section (1)— Amendment of section 17, Act XVI of 1915.

(i) in clause (a), after the word " Syndicate " the words " the Standing Finance Committee " shall be inserted;

(ii) after

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(ii) after clause (c), the following clause shall be inserted, namely:—

“(cc) the constitution of a pension or provident fund for the benefit of the officers, teachers and other servants of the University;” and

(iii) in clause (d), after the word “instruction” the words “and examination” shall be inserted; and

(b) in the proviso to sub-section (5), after the words “first Statutes,” the following shall be inserted, namely:—

“and no Statute containing, repealing or amending any provision which relates to the constitution, powers or duties of the Standing Finance Committee,”.